

Bombay, Friday 14th December 1860.

In the Suder.



Dewanee Adawlut

N. 4249 Special

Shewlingapa bin Ayapa Weebhotee resident
of Purwatee (original Plaintiff) ————— } Appellant

— Versus —

Bhowrow Venkutesh resident of Purwatee (origin.
al Defendant) ————— } Respondent

— Rupees 25-0-0 —

The claim in the original suit was
for the release of a house from attachment.

This Special appeal is from a decision
in appeal (N. 429 of 1859) by the Assistant
Judge of the Zillah of Dhawar, affirming the decree
in the original suit by the Moonsiff of Roan,
who threw out the claim of Shewlingapa and af-
firmed the attachment.

Whereat Shewlingapa being dissatis-
fied, made Special appeal in the Suder De-
wanee Adawlut on the following grounds.

1st. That the Assistant Judge has mis-
constructed Exhibit N. 9, there being nothing in
the

the document which can be held to amount to an acknowledgment that the Petitioner was a tenant of Kalowa.

2nd That the house which was built by the Petitioner cannot be made liable for Kalowa's debts although her rights to the land on which it stands may be held to be established.

3rd That only Kalowa's right to receive rent for the land in question can be attached and sold by her judgment creditor.

The Court reverse the decree of the Assistant Judge and remand the case for further investigation. Costs to follow the final decision.

Bill of costs

In the Suder Dewanee Adawlut

By appellant _____ 5-2--

By Respondent _____ " -1--

Rupees 5-3--

Vukel's Fee to be reckoned according to the provisions of Act I of 1845.

R. Keays
Puisne Judge
H. Weston
Acting Puisne Judge
for Mr W. Hart
Puisne Judge
H. W. Brown
Acting Puisne Judge

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~~ਕਮਿਸ਼ਨਰ ਜਲਮਲਾ~~

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~~ਸਿਭਾਗੇ ਜਲਮਲਾ~~

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~~ਪਾਸ ਕਰਕੇ ਮਿਲਿਕਾਤ ਦੇ ਕਮਿਸ਼ਨਰ ਜਲਮਲਾ~~

~~ਜਲਮਲਾ ਪਾਸ ਕਰਕੇ ਮਿਲਿਕਾਤ~~

~~ਦੇ ਕਮਿਸ਼ਨਰ ਜਲਮਲਾ~~

~~ਦੇ ਕਮਿਸ਼ਨਰ ਜਲਮਲਾ~~
~~ਦੇ ਕਮਿਸ਼ਨਰ~~

~~ਜਲਮਲਾ ਪਾਸ ਕਰਕੇ ਮਿਲਿਕਾਤ~~

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True Translation

Edward Harrington
1st Assistant Registrar